

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2019

IN THE MATTER OF:

Mr. Piyush Periwal

...Appellant

Versus

Stressed Assets Stabilizations Funds (SASF)

...Respondent

With

Company Appeal (AT) (Insolvency) No. 479 of 2020

IN THE MATTER OF:

**Mr. Piyush Periwal
(As Promoter and Shareholder of
National Plywood Industries Ltd.)**

...Appellant

Versus

Stressed Assets Stabilization Fund (SASF) & Anr.

...Respondents

Present:

For Appellant: Mr. Ratnanko Banerji, Sr. Advocate with Mr. Ranvir Singh and Mr. Manish Verma, Advocates.

For Respondent: Mr. Ritin Rai, Sr. Advocate with Ms. Sonali Khanna, Advocate.

O R D E R

(Through Virtual Mode)

13.07.2020: These appeals could not be taken up on 6th July, 2020 on account of suspension of work related to outbreak of COVID-19 pandemic.

Pleadings have not been completed. Let the Respondents file their reply affidavits within one week. Rejoinder, if any, may be filed by the Appellant within one week thereof.

List both the appeals 'for final hearing' on **28th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc